

(c) how long it will take to remove the same?

The Minister of Transport and Communications (Shri S. K. Patil): (a) No.

(b) and (c). Do not arise.

Amta Drainage Scheme, Howrah District, West Bengal

705. { Shri H. N. Mukerjee:
Shri Muhammed Elias:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 3568 on the 8th May, 1958 and state:

(a) whether Government have since received from the West Bengal Government a report on the points raised in the representations sent by different organisations against certain modifications in the "Amta Drainage Scheme" of Howrah District; and

(b) if so, the action taken in the matter?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). Comments from the Chief Engineer, West Bengal Government on the various representations regarding the Amta Drainage Scheme were received, and finally, the revised scheme was discussed in the Advisory Committee on Irrigation and Power Projects on 30th October, 1958. The revised scheme has now been accepted by the Planning Commission

12.06 hrs.

PAPER LAID ON THE TABLE
NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

(1) GSR No. 1004 dated the 25th October, 1958.

(2) GSR No. 1082 dated the 15th November, 1958 making certain amendment to the Fertilizer (Control) Order, 1957. [Placed in Library. See No. LT-1060/58]

12.07 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL—contd

Mr. Speaker: The House will now resume further consideration of the following motion moved by Shri R. M. Hajarnavis on 21st November, 1958, namely,—

"That the Bill to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being, members of Parliament, as reported by the Joint Committee, be taken into consideration."

After general discussion the clause-by-clause consideration and the third reading will be taken up, for which five hours have been agreed to by the House. Shri A. K. Sen will continue his speech

The Minister of Law (Shri A. K. Sen): I was dealing on the last occasion with the objections relating to several offices, apart from the Schedule which has been introduced by the Joint Committee. I dealt with the question of Home Guards, the NCC, the Territorial Army and so on.

12.08 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

I made it quite clear that it was not the intention of Government to disqualify these people who, according to us, and I have no doubt according to a majority of Members of the House, are rendering valuable services for the defence of the country.

There are two more offices which remain to be dealt with. I had already